

crores, anybody who comes after me will never be able to keep his head above water; he will be submerged.

DR SUBRAMANIAM SWAMY : Why don't you leave it to us and see?

SHRI R. VENKATARAMAN : Mr. Swamy, the country had left it to you and has seen for itself what it is. Only one more point. Mr. Swamy said that we were taking too long to present the plan. People who live in glass houses should not throw stones at others. The Fifth Plan was terminated one year ahead of time and from 1977 onwards the plan went on rolling and rolling and it rolled on till 1980; even at that time when the previous government, left, they had not finalised the plan. It lies ill in the mouth of any one of the previous government to say that we have not yet presented the Plan. The plan will be presented before March 1981... (*Interruptions*)

SHRI SATISH AGARWAL : One discrepancy is there at page 58. It says here : it is expected to enhance budgetary support to the company by Rs. 25 crores and of this the additional requirement of Rs. 20 crores is expected to be met from saving from other grants ; a supplementary grant of Rs. 8 crores is being sought.

If you deduct 20 out of 25, it is only 5 ; you are asking for 8. Please see into this.

SHRI R. VENKATARAMAN : I will send a reply to you after looking at it.

MR. CHAIRMAN : I now put all cut motions to the vote of the House.

All the cut motions were put and negatived.

MR. CHAIRMAN : The question is :

“That the respective Supplementary Sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1981 in respect of the following demands entered in the Second Column thereof :

Demands Nos. 1, 2, 8, 10, 12, 13, 17, 19, 20, 27, 30, 35, 36, 41, 42, 43, 48, 52, 59, 62, 69, 70, 79, 80, 81, 84, 88, 92, 93 and 98.”

The motion was adopted.

16.40 hrs.

APPROPRIATION (NO. 4) BILL*
1980

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN) : I beg to move for leave to introduce a Bill to authorise payment and appropriations of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81.

MR. CHAIRMAN : The questions: “That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81.”

The Motion was adopted.

SHRI R. VENKATARAMAN : I introduce † the Bill.

*Published in Gazette of India Extraordinary Part II, section 2, dated 22-12-80.

†Introduced/moved with the recommendation of the President.

[Shri R. Venkataraman]

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81 be taken into consideration."

MR. CHAIRMAN : Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU :

(Diamond Harbour): I have given a notice that I will speak tomorrow because I have a Motion scheduled at 4:00 p.m. The ruling party said that they would take it up at 4.30 p.m. So, I would speak tomorrow. (Interruptions) You must have some decency and courtesy to the opposition. How are you handling the Motions from the Opposition? How are you taking the Business Advisory Committee for a ride? When we have such a senior Member as Mr. Venkataraman, he does not even stop his junior Minister who comes here and takes the opposition for granted. I am most distressed. (Interruptions) This is most unfortunate.

SHRI R. VENKATARAMAN: I would make an appeal to the Opposition. As this has to go to the other House, this may be passed.

SHRI JYOTIRMOY BOSU :

Mr. Venkatasubbaiah was in the Business Advisory Committee. Then why was it put at 4 O'clock? You are taking undue advantage of the opposition.

SHRI R. VENKATARAMAN: If you want, I will apologise.

SHRI JYOTIRMOY BOSU :

Let us cry a halt to it.

SHRI R. VENKATARAMAN :

I would suggest that let the House pass this Bill and then you take two hours on your Motion.

SHRI JYOTIRMOY BOSU :

It is not a question of two hours; it is a substantive motion where I have got the right to reply. It is an area which is very vital and important. Therefore, the Appropriation Bill has to wait till tomorrow. I would expect of you not to run it too far. The Rajya Sabha will be in session till 27th. There is no courtesy shown to the opposition.

(Interruptions). What does the List of Business say?

MR. CHAIRMAN : Let us pass the Appropriation Bill now. (Interruptions).

SHRI JYOTIRMOY BOSU :

This is utter non-sense. I have never seen such a sort of thing.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE : (SHRI MAGANBHAI BAROT) : Please read Rule 292. The House can extend the time "provided that the Speaker may, after taking the sense of the House, increase the time, not exceeding one hour, without any motion being moved." We are getting one hour and within one hour, we can pass it.

MR. CHAIRMAN : If you want to speak, well and good. Otherwise, I will call Mr. Niren Ghosh to speak.

SHRI JYOTIRMOY BOSU :

You kindly read the foot-note in the List of Business which says that my motion is to be taken up at 4 O'Clock or earlier if the preceding business collapses. Mr. Venkataraman appealed to the House. Considering that he is a senior and elder colleague, we agreed, after a certain amount of consultation. If you want to kill the motion, tell us, we will go home.

MR. CHAIRMAN : It is due to lack of time.

† Introduced/moved with the recommendation of the President.

SHRI JYOTIRMOY BOSU : Are you trying to tell us that the Chair has to supersede what the Business Advisory Committee has decided? Mr. Venkataraman said half an hour. We waited for 45 minutes.

MR. CHAIRMAN : If you want to speak on the Appropriation Bill, you may for five or ten minutes.

SHRI JYOTIRMOY BOSU : I want to speak on my motion which was scheduled to be taken up at 4 O'clock. How are you conducting the affairs of the House?

MR. CHAIRMAN : That is over, there is no point. Mr. Niren Ghosh.

SHRI NIREN GHOSH (Dum Dum) : The defence budget has gone up by at least 50 per cent. I do not know why so much enormous quantity of weapons is being amassed by our country. As far as I can see, there is no danger of attack on our country. No neighbouring country has the military capability or the capacity to attack us. It is not good to create a war psychosis even for our country.

By its entire policy of taxation, of inflation, of yielding to big business, this Government is creating black money. This Government is controlled, guided and run by black money. The least they can do is to accept the recommendations of the Wanchoo Committee on demonetisation. We know that you spend on elections hundreds of crores of black money. You get it in various ways. It is known to all, it is known to the country at large.

In 1957, an Act was passed taking away the right of levying sales tax on sugar, textiles, etc., from the States. A most flexible source of revenue was snatched away from the States. The States have been made into glorified municipalities, and their rights have been taken away. You are a poacher, an en-

croacher, that is what you are. I plead that this statute be repealed and the States be given back their full right to levy sales tax on those items.

In this connection, I would say that the States should have the right to go to financial institutions and banks. Why should all the banks be under your control? Why cannot the States of India have their own banking institutions? Why cannot different States have State banks of their own? You want the States to take over closed industrial units. How can they take over without money? Wherefrom will they get money? They do not have the resources. Why are you sitting tight ever it? Why are you not allowing the States to create financial institutions of their own?

Tomorrow there is going to be a debate on fertiliser plants. I would not say much now. I would make only this point on Thal-Vaishet and Hajira fertiliser complex to be set up that despite there being a note from the Secretary of the Department that it should be given to C.F. Braun Company, it has not been done. Unless it is done, Rs. 16 crores per annum on account of energy and Rs. 45 crores per annum on account of urea will be the loss to the country. That means, over a period of 20 years, more than a thousand crores of rupees will be the loss. What underhand dealings are there? What fishy deals are there? What money considerations are there? Tomorrow we will place the document on the Table of the House. We have got this document. You are not producing it. We will produce it on the floor of the House.

Lastly, I would plead for rapid normalisation of Sino-Indian relations. Why are you dilly-dallying in that? Why not start a dialogue now? The normalisation of relations is in the interest of India. I feel it is India which is standing in the way. There must be some give and take in any normalisation. Only

[Shri Niren Ghosh]

talking about it will not do. The normalising of Sino-Indian relations should be done immediately.

श्री रामावतार शास्त्री (पटना) : सभापति जी, ऐसे तो मैं चार सवाल उठाना चाहता था, लेकिन अब कम सवाल उठाना चाहूंगा।

पहला सबसे महत्वपूर्ण सवाल यह है कि 35 लाख केन्द्रीय कर्मचारियों को महंगाई भत्ते की दो किस्तें ड्यू हो गई हैं, स्वयं सरकार ने ऐलान किया था कि सितम्बर में उन्हें ड्यू हो गई है क्योंकि महंगाई बढ़ी है, लेकिन उनका अभी तक उन को भुगतान नहीं किया गया है। फिर पांचवी किस्त भी बढ़ गई है महंगाई भत्ते की। मैं मंत्री जी का ध्यान "हिन्दुस्तान टाइम्स" में 12 दिसम्बर को छपी खबर की ओर दिलाना चाहता हूँ जो इस प्रकार है :

"New Delhi, December 11— Over 35 lakh Central Government employees would become eligible for the fifth instalment of D.A. in course of this year with 12-monthly average of the consumer price index crossing 384 in November."

16.55 hrs.

[MR. DEPUTY SPEAKER in the Chair]!

केन्द्रीय सरकार के 35 लाख कर्मचारी उत्सुकता से इस बात की अपेक्षा कर रहे हैं कि भारत सरकार उन्हें ये दोनों किस्तें दे। लेकिन साथ ही मैं यह सवाल भी उठाना चाहता हूँ कि सरकार चाहे कितना भी दावा करे कि महंगाई कम हो रही है, या वह स्टेशनरी है, लेकिन तथ्य यह है, कि महंगाई बढ़ती जा रही है। और हम सभी इस बात को जानते हैं। सरकार

को सोचना चाहिए कि वह केवल महंगाई भत्ता बढ़ाती जाये और कर्मचारियों को आवश्यक चीजें सही कीमत पर, नियंत्रित दर पर, न दें, उससे काम नहीं चलेगा। सरकार को सोचना होगा कि केन्द्रीय सरकार के कर्मचारियों को सस्ते राशन की दुकानों से जरूरी चीजें मुहैया की जायें। मैं चाहूंगा कि मंत्री महोदय इन दोनों सवालों का जवाब दें कि वह महंगाई भत्ते की दो किस्तें कब दे रहे हैं और क्या वह कर्मचारियों को नियंत्रित दर पर राशन बगैरह देना चाहते हैं या नहीं ?

जहां तक चाय उद्योग का सम्बन्ध है, लिपटन कम्पनी और ब्रुक बांड कम्पनी हर साल मुनाफे का करोंडों रुपया बाहर भेज रही हैं और सरकार में उन्हें रोकने की हिम्मत नहीं है। जरूरत है उनका राष्ट्रीयकरण करने की, लेकिन वह तो सरकार करती नहीं है। उल्टे मुनाफे का पैसा लूट कर विदेशों में भेजने की उजा-जत देती है। इसी साल 10 और 11 जून को वम्बई में आल इंडिया ब्रुक बांड इम्प्लान्टेज पैडरेशन की कॉफिस हुई थी। उन्होंने इस बात की मांग की कि हिन्दुस्तान में चाय उद्योग का— विदेशी कम्पनियों का और दूसरी कम्पनियों का भी—राष्ट्रीयकरण किया जाये। मैं सरकार से जानना चाहता हूँ कि इस बारे में उसकी नीति क्या है। क्या वह राष्ट्रीयकरण करने के लिए तैयार है, यदि नहीं, तो इसके क्या कारण हैं ?

केन्द्रीय सरकार अकाल, बाढ़, सुखाड़ और भूकम्प आदि देवी विपत्तियों का सामना करने के लिए राज्यों को मदद देती है। 1980-81 के बजट में इसके लिए 53 करोड़ रुपये रखे गये थे और पूरक मांगों में 75 करोड़ रुपये रखे गये हैं। इस प्रकार केन्द्रीय

सरकार कुल 128 करोड़ रुपये देना चाही है। इस सदन में हम बहस कर चुके हैं कि राजस्थान और आन्ध्र प्रदेश में अकाल और सुखाड़ तथा अन्य दैवी विपत्तियां आने की वजह से उन्हें 200 करोड़ रुपये की मदद मिलनी चाहिए, जबकि सरकार ने केवल 128 करोड़ रुपये रखे हैं। यह तो अंड के मुंह में जीरे वाली बात है।

मैं चाहता हूँ कि सरकार इस रकम को बढ़ाये और राज्यों को पूरी सहायता दे, ताकि वे अपने यहां के पीड़ितों की मदद कर सकें। साथ ही कांग्रेस की सरकारें उस रुपये को इस्तेमाल करने में जो गोलमाल करती हैं, उसको रोकना भी केन्द्रीय सरकार का काम है, ताकि उस रुपये का ठीक इस्तेमाल हो, वह पीड़ितों तक पहुंचे और उन्हें यथेष्ट मदद मिले। इसके साथ ही सरकार बाढ़ को रोकने का स्थायी हल भी निकाले।

मैं चाहता हूँ कि सरकार इन सवालों पर अपना मत व्यक्त करे।

SHRI T. R. SHAMANNA (Bangalore—South) : Mr. Deputy-Speaker, Sir, our Finance Minister is not only a clever Minister but also a good lawyer. This jugglery of figures, and giving excuses will not help the poor people. People are already floored for want of essential commodities at reasonable prices; they are very much worried about it. I appeal to the hon. Minister, instead of giving excuses, to give some relief to the poor people who are put to great suffering on account of the unprecedented rise in the prices of essential commodities. Sir, government should take immediate steps to increase power production and also launch long range plans for checking floods. It is better that pre-planned and well-planned measures are taken beforehand so that crores of rupees do not get wasted and also the great harm done to the people gets checked.

17 hrs.

Then, Sir, government is taking over a large number of industrial concerns. Instead of taking over one here and one there they should prepare guidelines for taking-over private managed industrial and commercial undertakings. The Binny Mills, Buckingham and Karnataka mills and Bangalore Woolen and Cotton Mills which are one of the oldest mills are likely to be closed. They are the oldest and well-managed concerns. So, it is very necessary that government must take some concrete steps and lay down guidelines as to how they have to take over these private managed companies. Government should pay their utmost thought to these things.

MR. DEPUTY-SPEAKER : Please conclude.

SHRI T. R. SHAMANNA : Sir, only one more point regarding Gandhiji. Gandhiji always advocated Swadeshi. Are there not people in India who could produce and direct a film on Gandhiji? Now, crores of rupees are to be given to the foreigners. We will not be showing respect to this great man if some outsider is to make a film on him. There are many good producers in India. It could have been given to any one of them. The people who are acting in the film, many of them have not seen Gandhiji and they have got no ideas about Gandhian philosophy. I strongly protest at the way in which large sums are granted to the foreigners.

Lastly, Sir, it is high time that government instead of trying to lay blame on others actually tries to find out measures. It is already one year since they are in power. They must find out ways and means to bring happiness to the masses. If it is not done, we will be doing great injustice to the people of this country. So, I strongly urge that government

[Shri T. R. Shamanna]

should take well-planned measures to see that our country is not put to great hardship. Thank You.

SHRI R. VENKATARAMAN :
Sir, my hon. friend has said that we are creating a war psychosis. I wish to inform the House that so far as the defence are concerned we rely on the Chief of Staff and we are guided by them. It is a matter of national security and, as such, we cannot take any risk. If we are advised so that we have got to be prepared in a particular manner and if that is the advice of the experts, generally government accepts that.

The second point which the hon. Member made was that there is lot of black-money and we are using it. The general impression in the public is that every politician is using black-money. If we keep on blaming each other so far as the public opinion is concerned they do not make distinction when they find the different political parties are accusing each other with this kind of baseless and unfounded charges, then it will only give rise to denigration of the politicians. If this is what they want then they can indulge in it to their heart's content.

DR. SUBRAMANIAM SWAMY :
Why don't you lift the ban on company donations ?

SHRI R. VENKATARAMAN :
The other point which the hon. Member made was that some of the items in sales-tax have been snatched away. Probably the hon. Member does not know that when these three items, sugar, tobacco and textiles were taken into additional excise duty, it was done with the consent of the States and the then Chief Minister of Bengal agreed to it.

SHRI NIREN GHOSH : All the States then were Congress-run States. *(Interruptions)*

MR. DEPUTY-SPEAKER* :
Order, order. He is replying.

SHRI R. VENKATARAMAN :
'We call our fathers fools ; so we wisely grow ; our wiser sons will call us so'. The successor Government will call the previous Government the same thing. So, merely by saying the previous Government was a powerless Government and so on, you cannot escape the realities. The successor Government will call you so, with redoubled vigour, that it was a powerless Government and all that. Therefore it is no use brandishing such kinds of charges.

The next point which Mr. Shastri made was about the need to help the Government servants and the Railway staff in particular. We always take great care of the Government servants under our charge than the opposition.

SHRI RAMAVATAR SHASTRI :
Two instalments of D.A. are due.

SHRI R. VENKATARAMAN :
We take care of the Government servants and they also know it. The next point that was made was that essential commodities should be distributed to them; You know from your experience what happened during war-time when essential commodities were distributed to the Railway people and Government servants. There was so much abuse that it was felt necessary to remove it and then this dearness allowance system was introduced. I don't think it will do us any good to go back to that system once again.

Then the next point made was about nationalisation of some companies ; there are a number of suggestions made. If a company should be nationalised, it depends upon the circumstances of the case. Government cannot nationalise companies merely because some people have some anger against them. It depends upon the circumstances of the case.

SHRI RAMAVATAR SHASTRI:
We should not allow companies to take lakhs and lakhs of rupees outside the country.

SHRI R. VENKATARAMAN :
Then I come to the point made by Mr. Shamanna. (*Interruptions*)

MR. DEPUTY-SPEAKER :
Order, order.

SHRI R. VENKATARAMAN :
I am going to answer all the points. Mr. Shastri seems to be in a great hurry, Sir. The policy with regard to nationalisation of sick unit is that it should be considered to be viable. Even if Government pumps in investment, if the unit is so sick that it cannot be made viable, I cannot throw good money over the bad. Therefore the policy on which we do nationalisation is this. If they are sick but they can be made viable with proper injection of facilities and so on, no doubt, Government will consider the question. So, it is on this basis that sick units are taken over.

Sir, I think, I have answered all the important points raised by hon. Members and I request the House to pass the Bill.

MR. DEPUTY-SPEAKER : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1980-81, be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER : We take up clause-by-clause. The question is :

“That Clauses 2 and 3, and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN :
I beg to move :

“That the Bill be passed.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed”.

The motion was adopted.

17.10 hrs.

MOTION RE: PERFORMANCE
OF INDIAN COUNCIL OF
AGRICULTURAL RESEARCH

MR. DEPUTY-SPEAKER :
Now, let us go to the next item Mr. Jyotirmoy Bosu's motion.

SHRI JYOTIRMOY BOSU
(Diamond Harbour) : Sir, if I remember, the Business Advisory Committee has allotted 4 hours for discussion on this Motion.

MR. DEPUTY-SPEAKER : Time is not allotted. I would very much like the House to decide how much time is to be allotted for this discussion.

SOME HON. MEMBERS :
4 hours.

**THE MINISTER OF STATE
IN THE MINISTRY OF HOME
AFFAIRS AND DEPARTMENT
OF PARLIAMENTARY AF-
FAIRS (SHRI P. VENKATASU-
BBAIAH) :** We have no objection in allotting more time for discussion of this Motion. It is now 5.15 P.M. and if by 6.15 P.M. discussion on Mr. Jyotirmoy Bosu's Motion is over, we can take up the next item, that is, Half-An-Hour discussion.